

**GOVERNMENT OF INDIA  
FINANCE  
LOK SABHA**

UNSTARRED QUESTION NO:1617  
ANSWERED ON:19.11.2010  
ESTABLISHMENT OF 2ND DRT IN GUJARAT  
Mahendrasinh Shri Chauhan

**Will the Minister of FINANCE be pleased to state:**

- (a) whether a 2nd Debt Recovery Tribunal (DRT) has been established in the State of Gujarat;
- (b) if so, the details thereof;
- (c) whether any complaint in this regard has been received by the Government; and
- (d) if so the details thereof and action taken thereon?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA)

(a) & (b): Yes, Sir. The second Debts Recovery Tribunal (DRT) was established under Section 3 of the Recovery of Debts Due to Banks and Financial Institutions Act 1993 vide Government of India Notification No. G-26036/2/2005-DRT dated 29.03.2007 read with Gazette Corrigendum dated 20.12.2007. The jurisdiction of DRT comprises of 19 Districts of Gujarat & Union Territories of Daman & Diu and Dadra & Nagar Haveli.

(c): No, Sir.

(d): Does not arise.